

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. C.A.507 of 1997

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Hon'ble Mr. G.S. Maingi, Administrative Member

MANOJ RAVI

VS.

UNION OF INDIA & ORS.

For the applicant : Mrs. B. Ghosal, counsel

For the respondents : Ms. B. Ray, counsel

Heard on : 14.9.2000

Order on : 14.9.2000

O R D E R

D. Purkayastha, J.M.

Heard 1d. counsel for both sides.

2. Ld. counsel for the applicant submits before us that this matter may be disposed of with a direction upon the respondents to consider the case of the applicant in the passed light of the Judgment/by the Hon'ble Supreme Court on 28.4.2000 in Civil Appeal No.3080 of 2000 arising out of Special Leave Petition(C) No.12309 of 1997 in the case of Union of India & Ors. Vs. Debika Guha & Ors.

3. We have gone through the the said judgment of the Hon'ble Supreme Court and we are prima facie satisfied that the applicant in this case is similarly placed and circumstanced like the respondents of the aforesaid judgment of the Hon'ble Apex Court. Therefore, we direct the respondent authorities

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to consider the representation of the applicant in this O.A. in accordance with the rules and to dispose of the same in the light of the aforesaid judgment of the Hon'ble Apex Court within a period of one month from the date of communication of this order. Accordingly, the application is disposed of without passing any order as to costs.

—G. Swain
14.9.2020.
2020/2021(2)

MEMBER(A)

MEMBER (J)
19/09/2007